

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

(3)

O.A.NO. 224/94.

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DATE OF DECISION 05.07.1994

Narendra Rajaram Tijare.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? NO
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? NO

MEMBER


VICE CHAIRMAN

mbm

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 224/94.

Narendra Rajaram Tijare.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicant by Shri Rajkondawar.

Respondents by Ms. Indira Bodade.

Oral Judgment:-

¶ Per Shri M.S.Deshpande, Vice-Chairman Dt. 5.7.1994.

Applicant by Shri Rajkondawar and Respondents by
Ms. Indira Bodade.

2. In view of the reply filed by the Respondents, the
applicant's counsel states that ~~on~~ the basis of the statement
made by the Respondents that the ban is still in force, he would
like to withdraw the application. The application is allowed to
be withdrawn, with liberty to file another, ^{after} if the ban is lifted
and the applicant's case is not considered ~~hereafter~~. The
application is disposed of accordingly.

MR Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

MS Deshpande
(M.S.DESHPANDE)
VICE-CHAIRMAN

B.